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Title: Regarding constitution of separate High Courts for Andhra Pradesh and Telangana.

HON. SPEAKER: Hon. Members, I have received a request from Shri A.P. Jithender Reddy for suspension of Question Hour. As you know there is no suspension of Question Hour. But today there is no 'Zero Hour'. The 'Zero Hour' will be taken up after 6 o'clock. That is why I allow Shri Jithender Reddy ji to speak for one minute.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, in the State Re-organisation Act, which has been passed, it has been very clearly mentioned that the High court has to be bifurcated for the States of Andhra Pradesh and Telangana. But it is almost nine and a half months that we have been going from pillar to post to each and every Department. Our Chief Minister has met the Prime Minister three times regarding this. He has also met the Chief Justice of the Supreme Court and requested that a bifurcation should take place. They have again sent us to the High court there. We have also met the Chief Justice of the High Court. The Bar Councils of both the States have met Shri Sadananda Gowda and requested him that a bifurcation should happen soon because a lot of cases are pending in the Court undisposed. It is not only that but a notification has been issued for recruitment of new junior judges by which the new generation of advocates of Telangana will be affected. We have been asking them not to do this. This type of recruitment should be taken up only after bifurcation but they have not allowed that. All the advocates of Telangana and Andhra Pradesh have boycotted it. There is no work going on in the judiciary section. I request you to intervene in this and see that bifurcation is done with immediate effect. We have already written a letter in this regard.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): In an extraordinary situation, hon. Speaker has allowed the hon. Member to raise his issue. I fully share the sentiments expressed by Shri Jithender Reddy about the need for having separate High Courts for Telangana and Andhra Pradesh. My colleague, Shri Sadananda Gowda is already dealing with this matter. It has to be agreed upon by the State Governments of Telangana and Andhra Pradesh and also by the High Court of Andhra Pradesh. There is a little sensitivity involved in this. But I fully share the sentiments expressed on this issue. I will convey it to the hon. Minister and ask him to expedite the process to the extent possible from the Central Government side.

As I told, hon. Speaker, the States as well as the High Court are involved in this. We will anyhow pursue the matter as per the Act. It is there very much in the Act. So, we will pursue it. ...(*Interruptions*)

HON. SPEAKER: Jithender Reddy ji, now it is over.

...(*Interruptions*)

SHRI B. VINOD KUMAR (KARIMNAGAR): Please allow me a minute to speak...(*Interruptions*) The issue is that I have raised this matter into the Matter under Rule 377. The hon. Law Minister was kind enough to reply me in detail.

Hon. Minister of Law had stated that the replies from the Government of Andhra Pradesh State and the Chief Justice of the common High Court have not been received yet. They are not responding. It is very unfortunate. Two days back, we met the Law Minister. He said that he cannot do anything further. ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: You have made your point. The Minister is already seized of the matter. You have got the letter of the Law Minister also. Let us not complicate the issue. We will definitely try to resolve it. Let us try to resolve the issue at the earliest.

HON. SPEAKER: Now, it is over.

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HON. SPEAKER: There is another notice on another subject. Notices for Suspension of Question Hour and an Adjournment Motion have been given by Prof. Saugata Roy. No doubt, notices were given by Shri Deepender Hooda and Shri K.C. Venugopal also.

...(*Interruptions*)

HON. SPEAKER: Please listen to me.

...(*Interruptions*)

HON. SPEAKER: I am sorry. No, everybody will not speak.

SHRI GUTHA SUKENDER REDDY (NALGONDA): Madam, I am associating with what Shri A.P. Jithender Reddy said.

HON. SPEAKER: Okay.

But the notices of Shri Deepender Hooda and Shri K.C. Venugopal are time-barred. Still, I will allow one of you to speak after Prof. Saugata Roy says something.